

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00796/2019
Chandigarh, this the 30th day of July, 2019

...
CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Balwinder Pal aged about 43 years, son of Bhag, Resident of Village Tali Saidu Sahu, Arif Ke, Tehsil and District Ferozepur (Casual Labour work) Pin Code – 152001 (Group D)

....Applicant

(Present: Mr. Jagdeep Jaswal, Proxy Advocate)

Versus

1. Union of India through Ministry of Telecommunication, New Delhi Sanchar Bhawan, 20, Ashoka Road, New Delhi -110001.
2. Chief GMT Punjab Circle Chandigarh, Sector 34, Chandigarh – 160034.
3. Bharat Sanchar Nigam Ltd. Office of General Manager Telecom, Ferozepur – 152001.

Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Today, the Members of CAT Bar Association, Chandigarh are abstaining from work today on a call given by High Court Bar Association.
2. Perused the pleadings.
3. Finding that the fact that the representation dated 18.01.2019 (Annexure A-2) of the applicant is still pending consideration at the hands of the respondents, I deem it appropriate to dispose of the O.A., in limine, with a direction to the Competent Authority, amongst the respondents, to take a call and decide the indicated representation, in accordance with law, by

passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. Ordered accordingly.

(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 30.07.2019

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